

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL:  
CUTTACK BENCH;CUTTACK.

ORIGINAL APPLICATION No.243 of 1993.

Date of decision : 16th July,1993.

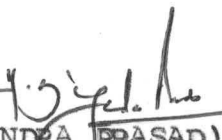
Sri Paramananda Mallick ... Applicant.

- Versus-

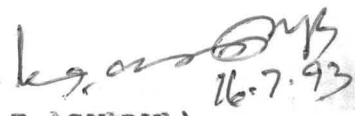
Union of India & others ... Respondents.

( For instructions )

1. Whether it be referred to the reporters or not ? *ND*
2. Whether it be circulated to all the Benches  
of the Central Administrative Tribunals or not ? *ND*

  
(H. RAJENDRA PRASAD)  
MEMBER (ADMINISTRATIVE)

16.7.93

  
( K.P. ACHARYA )  
VICE-CHAIRMAN.

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ORIGINAL APPLICATION NO.243 of 1993.

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Sri Paramananda Mallick ... Applicant.

-Versus-

Union of India & others ... Respondents.

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For the applicant:-

Mr.J.N.Jethi,  
Advocate.

For the Respondents:-

Mr.Akhaya Ku.Mishra  
Addl.Standing Counsel  
for Respondents No.1 to 3  
Mr.B.R.Sarangi,Counsel  
for Respondent No.4.

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CORAM:

THE HONOURABLE MR.K.P.ACHARYA, VICE-CHAIRMAN.

A N D

THE HONOURABLE MR. H.RAJENDRA PRASAD, MEMBER (ADMN.)

....

J U D G M E N T .

K.P.ACHARYA, V.C.

In this application Under Section 19 of the Administrative Tribunals Act, 1985 the petitioner prays to direct the Opp. Parties No.1 and 2 to issue an order in favour of applicant allotting a vacant quarters within the premises of Central Telegraph Office situated at Cuttack.

2. The petitioner relies upon Para-18 of Rules for allocation and allotment of quarters, 'change of quarter' contained in Annexure-3.

3. We have heard Mr. J.N. Jethi, learned counsel for the petitioner and Mr. Akhaya Ku. Misra Addl. Standing counsel for the Respondents No.1 to 3 and Mr. B.R. Sarangi, learned counsel for the intervenor, Respondent No.4. It was told to us that petitioner and the intervenor Mr. A. Dhupal, have filed an application <sup>before</sup> to the competent authority to allot such quarter in their favour. The applications <sup>are</sup> ~~is~~ still pending before the competent authority. Since ~~these~~ <sup>have</sup> applications ~~has~~ not been disposed of, we would direct the competent authority to dispose of the applications and pass order according to law, keeping in view the contents of Annexures-3 and 4 and provisions contained in Clause-31 (c) (ix) (x) of the quarters allotment Rules. Thus the application is accordingly disposed of. No costs.

*[Signature]*  
Member (Administrative)

16.7.93

*[Signature]*  
Vice-Chairman.

16.7.93.

Central Administrative Tribunal,  
Cuttack Bench, Cuttack, Orissa.

